

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BASANTIPUR TEA COMPANY PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Basantipur Tea Company Private Limited
2.	Date of incorporation of corporate debtor	August 10, 1964
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01132WB1964PTC026165
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 42A, Park Street Unit No 701, 7th Floor, Kolkata – 700016 West Bengal Principal Office: Sephinjuri Bheel Tea Estate P.O.- Medley, Karimganj - 788728, Assam
6.	Insolvency commencement date in respect of corporate debtor	December 23, 2021
7.	Estimated date of closure of insolvency resolution process	June 21, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Arun Poddar Regn No: IBBI/PA-001/IP-P-02237/2020-2021/13387
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: #304 / Block H, 3rd Floor/Rabindra Nagar Complex, 88 College Road / Shalimar, Shalimar Rail Gate 3, Kolkata – 711103, West Bengal Email id: ca.arunpoddar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific Address: Areion Resolition and Turnaround Private Limited, A-301, Kanakia Zillion, Junction of LBS Road & CST Road, B.K.C. Annex, Near Equinox, Kurla (West), Mumbai-400070 Process specific E-mail id: cirp.basantipurteaco@gmail.com
11.	Last date for submission of claims	January 06, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading claim forms: https://ibbi.gov.in/home/downloads Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Basantipur Tea Company Private Limited** on December 23, 2021 vide order No.CP(IB) No.07/KB/2020.

The creditors of **Basantipur Tea Company Private Limited**, are hereby called upon to submit their claims with proof on or before January 06, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Arun Poddar

Mr. Arun Poddar

Interim Resolution Professional

**In the matter of Basantipur Tea Company Private Limited
(Registration No. IBBI/PA-001/IP-P-02237/2020-2021/13387)**

Date: December 25, 2021

Place: Kolkata

